

Court No. - 40

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Munishwar Nath Bhandari, J.

Hon'ble Rohit Ranjan Agarwal, J.

The suo motu cognizance pertaining to interim orders and limitation expiring during the period of lockdown due to COVID-19 pandemic was taken by this Court. A detailed order was initially passed and extended from time to time with certain modification. The last order was for extension of interim orders and caveat under Section 148-A CPC.

We find that now the Courts are physically working in the State of Uttar Pradesh, thus there is no reason to keep this matter pending and for that to pass further order in reference to the interim orders for the caveats. Rather the matter is now closed due to the reasons given above and are reiterated that looking to the physical working of the Courts in the State of Uttar Pradesh, there is no need to continue this public interest litigation to extend currency period of limitation or interim order.

The writ petition is accordingly, closed and disposed of.

Order Date :- 5.1.2021

Ashish Pd.